

Assam Schedule VIII, Form No. 127
High Court Criminal Form No. (M) 106

ORDER SHEET FOR MAGISTRATE'S RECORDS

DISTRICT: SONITPUR
IN THE COURT OF S.D.J.M (M), GOHPUR

Case No: **CR –40/20.**

Date	O R D E R	Signature
21.01.2022	<p>1. Both sides are present in Court today.</p> <p>2. Today, both sides have mutually and amicably resolved the dispute between them and in this regard the parties vide joint petition no. 205/2022 dated today inter-alia stated that the complainant has received all the stree-dhan articles from the accused and hence the complainant does not want to proceed with the case as the instant case has been mutually settled between the parties.</p> <p>3. In evidence recorded today, the complainant namely Smti. Dipandita Mohanta deposed that the instant complaint was lodged for recovery of her 'stree-dhan' articles from her husband and presently, she has fully received all her claimed 'streedhan' articles and as such she has no claim against the accused person with regard to any further 'streedhan' articles. Complainant does not want to proceed with the case.</p> <p>4. In cross examination, complainant stated that she has received her streedhan articles for which the complaint was lodged. Complainant has no objection if the accused person is acquitted in this case as case has been compromised amicably between them. Complainant does not want to proceed with the case as case has been</p>	

21.01.2022

mutually settled between them.

5. Therefore, considering the evidence of the complainant recorded today and also considering the joint petition no. 205/2022 dated today (discussed above) and upon hearing the learned counsels for both sides, as the complainant has received her 'stree-dhan' articles from the accused side for which the instant complaint has been instituted and both sides have mutually and amicably resolved the dispute and are not willing to proceed with the case and moreover Section 406 IPC being compoundable in nature, hence, the instant case stands disposed of today on the ground of mutual and amicable settlement between the parties.

Accordingly case is disposed of.

Sd/-
A.A.Choudhury
S.D.J.M (M),
Gohpur